

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**CORAM:**

**(IB)-718(ND)2019**

**PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.05.2019.**

**NAME OF THE COMPANY: GP Petroleum Ltd. V/s. M/s. VCRM  
Petrochemicals Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code,2016**

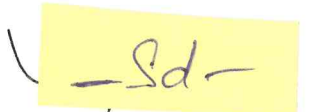
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:** Ms. Charu Sangwan, Advocate for the Petitioner.

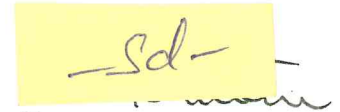
**ORDER**

Ld. Counsel for the petitioner has placed the photocopy of the report given by the postal department that their notice had been duly delivered.

Notice be issued to the Corporate Debtor vide all modes including through the process of the Bench returnable on 16<sup>th</sup> May, 2019. Service also be effected on the Corporate Debtor through its Directors. Affidavit of service be filed.



**(Dr. V.K. Subburaj)  
Member (T)**



**(Ina Malhotra)  
Member (J)**